

which have been declared protected monuments during the last five year;

(c) whether there is no arrangement for the preservation and maintenance of protected monuments;

(d) whether any responsible officer has been posted in this region; and

(e) if not, the reasons therefor and the time by which it is proposed to make arrangements in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) No Sir.

(b) No new monument has been protected by the Central Government in the Chhatisgarh region of Madhya Pradesh during the last five year.

(c) and (d). For proper maintenance and preservation of Centrally protected monuments and sites, three sub-circle offices manned by technical personnel are located at Bilaspur, Jagdalpur and Raipur under the Bhubaneswar Circle of Archaeological Survey of India.

(e) Does not arise.

[English]

### **Sardar Sarovar Project**

\*907. SHRI ARVIND NETAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has monitored the fulfilment of conditions set in their approval to the Sardar Sarovar Project; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) and (b). So far as Planning Commission is concerned, there are two conditions to be monitored which are as under:

1. "Looking to the size and importance of this project the State Government will give sufficient priority to this project in the 8th Plan by ensuring adequate funding to match with the construction schedule as indicated in the concurrence of State Planning and Finance Department. The State will also complete other ongoing projects at advance stage in time to ensure that there is no difficulty in funding the peak requirements of Sardar Sarovar Project."
2. "A programme of drainage and ground water balance studies has been completed for Mahi Narmada-Doab. Such a programme must be completed for the areas beyond the Mahi. The Bhal, Saurashtra, Kutch, Sami-Harij and other areas require this as a precondition. The State should submit to Planning Commission a detailed programme of studies, which milestones of achievements, duly vetted through Central Water Commission for monitoring the same by Planning Commission."

In respect of condition (1) above, the process of monitoring will start after the finalisation of 8th Plan for Gujarat State, which is yet to be made.

In respect of the condition (2) above, the

programme of drainage and ground water balance studies beyond Mahi has been drawn up by the State Government. However, this is yet to be received in the Planning Commission.

#### **Financial Assistance to Sports-Persons**

\*908. SHRI MADHAVRAO SCINDIA: Will the PRIME MINISTER be pleased to state:

(a) whether Union Government have established a National Welfare Fund to provide suitable assistance to outstanding sports-persons;

(b) if so, the particulars of sports-per-

sons whose applications are pending for assistance; and

(c) when the decision is likely to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes, Sir.

(b) A Statement is given below.

(c) Decision is taken after verifying the claims about the achievements of the sports-persons concerned and their present circumstances, by consulting the concerned Sports Federations, State Governments and other Agencies.